

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**IA-180 of 2013 in
DFR-1099 of 2013**

Dated : 31st May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**NTPC Ltd. ... Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Swagatika Sahoo

ORDER

(In IA 180 of 2013 to condone delay)

Issue notice to the Respondents returnable on 19.07.2013. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

It is noticed from the Application to condone delay that the main Order had been passed on 25.05.2012 and the Petition for Review has been filed before the Central Commission on 05.07.2012 but the same has been disposed of only on 02.04.2013 after a long delay. The Central Commission is directed to give explanation for the said delay by filing reply within two weeks.

Post the matter on **19.07.2013**. The Registry is directed to send a copy of this Order to the Central Commission.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**